

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

ORIGINAL APPLICATION NO.1022/93.

Nisha Subhash Borate. .... Applicant.

V/s.

Union of India & Ors. .... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri R.Rangarajan, Member (A).

Appearances:-

Applicant by Ms.Kalyani Nayab.  
Respondents by Sh.V.S.Masurkar.

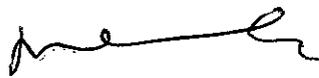
Oral Judgment:-

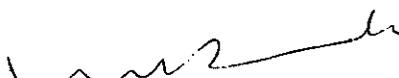
[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 18.3.1994.

The applicant's husband died on 12.9.1991 was removed from service in 1983. The removal was not challenged. Evidently, if the order of removal stood the applicant would not be entitled to any pensionary benefits as of right. We therefore, see no merit in the present application. The applicant's remedy, if any, would be by making a representation for being awarded Compassionate Pension and this relief which she might claim will not be prejudiced by the order that we are passing.

2. The Respondents have agreed that Rs.434/- was at the credit of the deceased when he died. We direct this amount to be paid to the applicant with interest at 12 % p.a. from 17.1.1983, <sup>the date of termination</sup> until the date of payment.

3. The application is accordingly disposed of.

  
(R. RANGARAJAN)  
MEMBER (A)

  
(M. S. DESHPANDE)  
VICE-CHAIRMAN

B.